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THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) No.

(b) Does not arise.

CUSTOMS DUTIES ON GOODS BROUGHT BY INDIAN REPATRIATES FROM MOZAMBIOUE

- 45. SHRI S. PATEL: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Government of India have decided not to charge any customs duty on the goods brought by the Indian repatriates Mozambique;
- (b) if so, whether it is a fact that the Customs authorities at Bombav have recently seized their goods for the non-payment of such duty; and
- (c) if so, when the Government of India revised the earlier decision in this regard and whether it was notified to the person concerned? /.

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) All goods imported by Indian repatriates Mozambique have not been exempted from payment of customs duty. The duty exemption, right from the beginning, extends only to the movable property, personal effects and household goods brought by the repatriates but does not include goods such as automobiles, Stock-in-trade or merchandise either possessed by them in Mozambique or purchased en-route. Hence certain goods had to be detained by the customs authorities at Bombay.

(c) Does not arise.

RESTRICTIVE INDUSTRIAL LICENSINGPOLICY

- 46. SHRI S. PATEL: Will the Minister of COMMERCE AND INDUSTRY bt pleased to state:
- (a) whether representations have been received from industrialists urg-

ing Government to liberalise its present industrial licensing policy;

- (b) if so, whether Government are thinking of revising its policy; and
 - (c) if so, details thereof?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE INDUSTRY (SHRI N. KANUNGO): (a) Various suggestions relating to Government's industrial licensing policy have been made from time to time by the Central Advisory Council of Industries, the Federation of Indian Chambers of Commerce and Industry and other such bodies. Government give due consideration to all such suggestions while formulating their licensing policy, which is reviewed from time to time.

(b) and (c) No specific revision of policy is under contemplation at present.

COMMITTEE FOR NEGOTIATING wrraFOREIGN COLLABORATORS

- 47. SHRI S. PATEL: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that Gov ernment have decided to set up a 'of senior Committee officials conducting negotiations with foreign collaborators;
- (b) if so, the details of the constitution of the Committee;
- (c) whether the Committee will be of a permanent nature;
- (d) what will be the recurring expenditure on the Committee; and
- (e) what useful purpose it is likely to serve as compared to the existing arrangement?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI); (a) and (b) Yes, Sir. Government have decided to